

ITEM NO.2

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal(Crl.) No(s). 6250/2022

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(I.A. NO. 265777/2023- CANCELLATION OF BAIL.

IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Suryansh Singh, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.
Mr. Animesh Dube, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 265777/2023:

We have faced with the unfortunate situation in which the petitioner-Ram Vinod Singh has lost his mental balance and therefore acting contrary to the conditions imposed at the time of

granting bail. His mental condition is not in dispute.

Learned counsel for the respondent submitted that there is no one to take care of him. Therefore, appropriate orders may be passed keeping in view of the objective of Section 18 of The Mental Health Care Act, 2017.

In view of the aforesaid factual scenario, we direct the respondent-State to take the petitioner into custody and admit him in a Government Mental hospital. He can only be released after curing of his mental health/ailment.

I.A. NO. 265777/2023 is disposed of accordingly.

(JATINDER KAUR)
P.S. to REGISTRAR

(POONAM VAID)
COURT MASTER (NSH)